National Company Law Tribunal

Allahabad Bench

CP NO. (1B) 103/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

NAME OF THE COMPANY: Diten dra Kennas Grupta & ors Daignor Kath Section of the Companies act/18 B code: U/s 70/12 B code, 2016.

SI. NO. Name Designation Representation Signature

1. R. P. Agarron Arr. Lessy Language

2.

C.P. No.(IB) 103/ALD/2017

None for the petitioner. Sri R.P. Agarwal, Advocate for Respondent No. 1,2,3.

The case is fixed for the argument. However, the petitioner is not present. Therefore, the Corporate Debtor counsel press for dismissal of present petition for want of prosecution.

In view of this, the matter is passed over for consequential order.

The matter is called up again after passing over. However, today there is not representation from petitioner side nor their counsel is present. Hence, present petition is liable to be dismissed for want of prosecution. Hence, the same is dismissed in default. No order as to cost. The present I & B petition accordingly stands disposed of.

Date: 24/01/2018

Typed by

Jvoti

(Stenographer)

H.P. Chaturvedi,

Member (Judicial)